

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

CC.P. NO. 239/94 in O.A. NO. 1497/92

New Delhi this the 3rd day of August, 1994

## CCRAM:

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THE HON'BLE MR. JUSTICE S. K. DHAON, CHAIRMAN THE HON'BLE MR. B. N. DHOUND IYAL, MEMBER (A)

Karam Dass S/O Brestu Ram, R/O Village Nalwa, P.C. Kasauli, re-employed as. Lab. Technic ian in the Central Research Institute, Ministry of Health & Family Welfare, Govt. of India, Kasauli.

And President of the Central Research Institute Employees, Ass∝iation, Kasauli & Ors.

... Petitioners

By Advocate Shri B. B. Raval

## Versus

- 1. Shri R. L. Mishra, Secretary, Ministry of Health & Family Welfare, Nirman Bhawan, New Delhi.
- 2. Dr. A. K. Mukherjee, Director-General Health Services, Ministry of Health & Family Welfare, Nirman Bhawan, New Delhi.
- 3. Dr. J. Sokhe,
  Director,
  Central Research Institute,
  Ministry of Health & Family
  Welfare, Govt. of India,
  Kasauli (Himachal Pradesh).

· · · Respondents

## ORDER (CRAL)

Mr. Justice S. K. Dhaon -

The complaint in this case is that the order dated 4.11.1993 has not been complied with. We have perused the order carefully, and we find that in fact, it contains no directions. Therefore,

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the question of non-compliance or willful disobedience of the order does not arise. Learned counsel

y urges that these is fome mistake in the order dated
4.11.1993. If that be so, and if the applicant is
so advised, he may seek appropriate remedy available
to him.

 With these observations, this contempt petition is dismissed.

(B. N. Dhoundiyal)
Member (A)

flun (S. K. Dhaon Chairman

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